

**NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD**



T.P. No. 85/NCLT/AHM/2017  
(CP 182/2006) in CA 313/2006  
(Transferred from GHC)

Coram: **Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL**  
**Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH  
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 31.08.2018**

Name of the Company: Sunish Chandrakant Parekh.  
V/s  
Gujarat Investment Trust Ltd.

Section of the Companies Act: Section 391-394 of the Companies Act, 1956


| <u>S.NO.</u> | <u>NAME (CAPITAL LETTERS)</u> | <u>DESIGNATION</u> | <u>REPRESENTATION</u>  | <u>SIGNATURE</u>  |
|--------------|-------------------------------|--------------------|------------------------|---|
| 1.           | PAVAN S. GODIAWALA            | ADVOCATE           | PETITIONER             |  |
| 2.           | PARINDA J. DAVAWALA           | Advocate           | official<br>Liquidator |  |

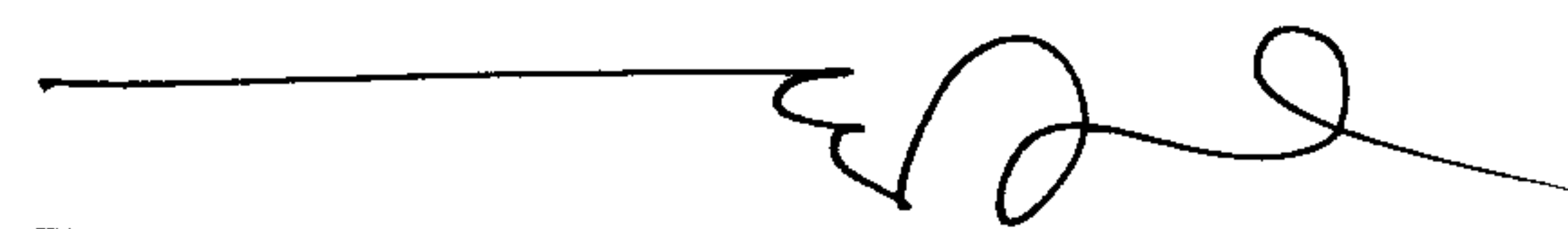
**ORDER**

Advocate Mr. Pavan Godiawala is present for the petitioner. Advocate Mr. Parinda Davawala is present for the Official Liquidator.

Both side requested for time to file the order of Hon'ble High Court of Gujarat.

List the matter on 05.09.2018

  
**MANORAMA KUMARI**  
**MEMBER JUDICIAL**  
Dated this the 31<sup>st</sup> day of August, 2018

  
**HARIHAR PRAKASH CHATURVEDI**  
**MEMBER JUDICIAL**